# <u>COURT - I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 294 OF 2016

Dated: 29<sup>th</sup> August, 2017

#### Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

Sakthi Sugars Ltd. & Anr.	Vs.			Appellant(s)
Tamilnadu Electricity Board /TANGE		-		Respondent(s)
Counsel for the Appellant(s)	:	Mr. Anand K. Gane Ms. Neha Garg	san	
Counsel for the Respondent(s)	:	Mr. S. Vallinayagan	n for R	-1
		Mr. Sethu Ramaling	gam fo	r R-2

### <u>ORDER</u>

Learned counsel for the appellant states that he has not received the reply of Respondent No.2. Learned counsel for respondent No.2 is directed to serve a copy of reply on the appellant. Learned counsel for the appellant seeks two weeks time to file rejoinder. Time to file rejoinder is extended up to 13.09.2017.

List the matter on 11.10.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt